

ITEM NO.23

Court 6 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 5934/2020

(Arising out of impugned final judgment and order dated 19-07-2019 in CRLR No. 476/1993 passed by the High Court Of Judicature At Allahabad)

SHANKAR KHATIK

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 110714/2020 - GRANT OF BAIL)

Date : 12-11-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Rakesh Mishra, AOR
Mr. Kripa Shankar Prasad, Adv.
Mr. Sandeep Kumar Dwivedi, Adv.
Mr. Satyam Pandey , Adv.
Mr. Vishweshwar Mishra, Adv.
Mr. Vikash Kumar Sinha, Adv.
Ms. Purnima Jain, Adv.
Mr. Pradeep Kumar Dwivedi, Adv.

For Respondent(s) Mr. V.K. Shukla, Sr. Adv.
Mr. Adarsh Upadhyay, AOR
Mr. Amol Chitravanshi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We are not satisfied with the affidavit filed by the State of Uttar Pradesh simply for the reason that this is not the format in which a custody certificate should be filed. The custody certificate should be clear in its terms as to the period undergone by the dentenu. In fact, we consider

appropriate to direct the respondent-State to have a correct format of a custody certificate which should be circulated to the concerned jail authorities and henceforth in all cases custody certificate should be filed in that format. In the present case also the custody certificate should be filed in that format.

Let proper custody certificate be filed along with an affidavit affirming that the necessary communications have been sent to the jail authorities sending appropriate format for custody certificate.

List on 26.11.2021.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)